

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) No. 23 of 2021

IN THE MATTER OF:

Vijay Parikh

....Appellant

Vs.

Tarun Chandrakant Parikh and Ors.

....Respondents

Present:

For Appellant: None

**For Respondents: Mr. Pradhuman Gohil, Ms. Ranu Purohit, Ms. Tanya Srivastava and Ms. Jasleen Bindra, Advocates for R-1,2.
Ms. Natasha Dhruman, Advocate for R-7.**

ORDER
(Virtual Mode)

31.03.2021: Nobody is present on behalf of the Appellant.

Ms. Ranu Purohit Learned Counsel appearing on behalf of the Respondent No. 1 & 2. Ms. Natasha Dhruman Learned Counsel appearing for Respondent No. 7.

Respondent No. 1 & 2 have filed their 'Reply Affidavit' which is taken on record. Respondent No. 7 may file 'Reply Affidavit' within two weeks. Rejoinder, if any, be filed within one week thereafter.

Let the matter be fixed For Admission (After Notice) on **10th May, 2021.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)